

No.2231 of 2021 – M/s. ORATOR MARKETING PVT. LTD. Vs. SAMTEX DESINZ PVT. LTD. holding that “The definition of Financial Debt: in Section 5 (8) of the IBC does not expressly exclude an interest free loan. Financial Debt would have to construe to include interest free loans advanced to finance the business operations of a Corporate Body”.

The learned Counsel appearing for the CoC has prayed 7 days’ time to file reply in the matter. 7 days’ time is granted.

2. **List the matter on 23.08.2021.**

Sd/-
(Prasanta Kumar Mohanty)
Member (Technical)
& Adjudicating Authority
/Deka-12.08.2021/

Sd/-
(H. V. Subba Rao)
Member (Judicial)
& Adjudicating Authority